

[Shri Annasaheb P. Shinde]

- (ii) The Gujarat Panchayats (Recovery of Taxes and other Dues) (Amendment) Rules, 1971, published in Notification No. KP/71-115/PRR/26(3)71-JH in Gujarat Government Gazette dated the 31st July, 1971. [Placed in Library. See No. LT-1226/71]
- (iii) The Amendment District Local Board Pension Fund (Amendment) Rules, 1971, published in Notification No. KP/71/139/PRR-DLB(A)/1069/70-TH in Gujarat Government Gazette dated the 4th September, 1971. [Placed in Library. See No. LT-1227/71]
- (2) Two statements showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above. [Placed in Library. See No. LT-1225/71]

MR. SPEAKER : I notice that I have not received any authorisation in this case.

10.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1971, agreed without any amendment to the Small Coins (Offences) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 24th November, 1971."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Stamp and Excise Duties (Amend-

ment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 26th November, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th December, 1971, agreed without any amendment to the Defence of India Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 4th December, 1971 "

MR. SPEAKER : The Minister should get up a little more early these days.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I am very sorry I was late.

10.04 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

FIRST REPORT

SHRI BHALJIBHAI PARMAR (Dohad) : I beg to present the First Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by Government on the recommendations contained in their Ninth Report (Fourth Lok Sabha) on the Ministry of Tourism and Civil Aviation—Reservations for Scheduled Castes and Scheduled Tribes in Air India.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : On behalf of Shri Y. B.

Chavan, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1971-72.

SHRI S. M. BANERJEE (Kanpur) : In the present case, how is Shri Ganesh presenting it on behalf of Shri Y. B. Chavan ?

MR. SPEAKER : He has given the authorisation.

DEMANDS FOR SUPPLEMENTARY GRANTS (PUNJAB), 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : On behalf of Shri Y. B. Chavan, I beg to present a statement showing the Supplementary Demands for Grants in respect of the State of Punjab for 1971-72.

MR. SPEAKER : Now I will call Shri Raj Bahadur.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I am sorry, I was late.

MR. SPEAKER : The Ministers and the Speaker should reach Parliament at the same time. Now he may lay the paper on the Table.

PAPERS LAID ON THE TABLE—Contd.

GUJARAT GOVERNMENT NOTIFICATIONS, MYSORE GOVERNMENT NOTIFICATIONS, AND NOTIFICATIONS UNDER MOTOR VEHICLES ACT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table :—

- (1) A copy each of the following Gujarat Government Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation

to the State of Gujarat :—

- (i) The Bombay Motor Vehicles (Gujarat Second Amendment) Rules, 1971, published in Notification No. G/G/71/78/MVR-1069/79988/E in Gujarat Government Gazette dated the 1st July, 1971.
- (ii) The Bombay Motor Vehicles (Gujarat Third Amendment) Rules, 1971, published in Notification No. G/G/71/80/MVR-1070/26596/E in Gujarat Government Gazette dated the 24th June, 1971. [Placed in Library. See No. LT—1228/71]
- (2) A copy of Notification No. GH/G/71/143/MTA-1771/56676/E (Hindi and English versions) published in Gujarat Government Gazette dated the 19th August, 1971, under sub-section (2) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (3) of rule 16A of the Bombay Motor Vehicles Tax Rules, 1959 and clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-1229/71]
- (3) (i) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—
 - (a) The Mysore Motor Vehicles (Second Amendment) Rules, 1971, published in Notification No. G. S. R. 52 in Mysore Gazette dated the 25th February, 1971.
 - (b) The Mysore Motor Vehicles (Third Amendment) Rules, 1971, published in Notification No. G. S. R. 115 in Mysore Gazette dated the 22nd April, 1971.